



CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36 Janpath, New Delhi-110001

Phone: 23353503 FAX: 23753923

Petition No. 122/TL/2024

Dated: 3.5.2024

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003

An application under Sections 14, 15 and 79 (1) (e) of the Electricity Act, 2003 (the Act) has been made by Fatehgarh IV Transmission Limited, T-15 A, Third Floor, Salcon Rasvilas, Saket, New Delhi-110017, for the grant of a separate transmission licence for implementation of the 'Bus Sectionalizer at 220 kV level of 400/220 kV Fatehgarh-IV PS (Section-1)' under the Regulated Tariff Mechanism (RTM) mode (hereinafter referred to as the 'transmission scheme'). The scope of the project for which the transmission licence has been sought is as under:

S. No.	Scope of the Transmission Scheme	Item Description	Implementation Timeframe
1.	One set of bus sectionalizer at 220 kV level of 400/220 kV Fatehgarh-IV PS (Section-1)	220 kV Bus Sectionalizer-1 no.	1.2.2025
Total Estimated Cost:			Rs. 11.74 crore

2. The Central Transmission Utility of India Limited vide its letter dated 9.4.2024 has recommended for the grant of a transmission licence to the applicant to establish the proposed transmission system.

3. Based on the material available on the record, the Commission vide order dated 30.4.2024 in Petition No. 122/TL/2024, has proposed to issue a transmission licence to the applicant for establishment of the transmission scheme as noted in para 1 above.

4. A copy of the application, along with its annexures and enclosures, made by the applicant for the grant of an inter-State transmission licence to Fatehgarh IV Transmission Limited before the Commission can be accessed at the website www.apraava.com or inspected by any person in the Commission's office by following the laid down procedure.

5. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act that suggestions or objections, if any, to the Commission's proposal to grant a transmission licence to the applicant, as aforesaid, be sent to the undersigned by **20.5.2024** at the above noted address. The suggestions or objections received after the specified date shall not be considered.

6. The application shall be taken up for the further hearing by the Commission on **22.5.2024**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-
(Harpreet Singh Pruthi)
Secretary